

Hydro Carbon Reserve

4007. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state:

(a) the details of survey undertaken in the Mahanadi Godavari basin to explore the possibility of oil and hydro-carbon reserve;

(b) whether the Krishna and Godavari basins have also been explored in the past;

(c) if so, the oil and hydro-carbon or natural gas reserves discovered so far; and

(d) the details of the steps taken by the Government on the exploration of oil, gas and hydro-carbon in these river basins ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) In Mahanadi basin ONGC has carried out about 8642 stations Gravity Magnetic Surveys and 1644 L.K. seismic surveys. OIL has also carried out about 3814 SLKM and 13,943 LKM of seismic surveys including processing and interpretation in Mahanadi onshore and Mahanadi and North East Coast Offshore areas respectively and based on the above seismic data 15 wells have been drilled without success in these areas.

So far as Krishna-Godavari basin is concerned, ONGC is working there and following surveys have been carried out :-

Onland :

Geological survey :	53.427 Sq.km.
Gravity Magnetic survey :	7330 stations.
Seismic survey :	33609 GLK of 2D 1016 SSK of 3D.

Offshore :

Gravity Magnetic :	17820 LK
Seismic Survey :	45555 LK of 2D 8181 LK of 3D

(b) and (c) Yes, Sir. As a result of exploration and development activities of ONGC in the KG Basin, as on 1.4.96, initial inplace hydrocarbon reserves of 73.97 MMT (O+OEG) in the Onland and 81.12 MMT (O+OEG) in the Offshore areas of KG Basin have been established.

(d) In addition to the above exploration/development activities of ONGC and OIL, Government of India have been offering blocks in these river basins for exploration by private/multinational companies/consortiums thereof under various bidding rounds. Block Nos. KG-OS-90/1, KG-OS/6 and KG-ON/1 have been approved for award of contract.

12.0½ hrs

[English]

PAPERS LAID ON THE TABLE**Detailed Demands for Grants of the Ministry of Information and Broadcasting and Ministry of Civil Aviation and Tourism**

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : I beg to lay on the Table :

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1997-98.

[Placed in Library. See No. LT-1698/97]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1997-98

[Placed in Library. See No. LT-1699/97]

Report of the Comptroller and Auditor General of India and Detailed Demands for Grants of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : on behalf of Shri P. Chidambaram, I beg to lay on the Table :

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 12 of 1997)—(Revenue Receipts—Direct Taxes) for the year ended the 31st March, 1996, under Article 151(1) of the Constitution.

[Placed in Library. See No. LT-1700/97]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1997-98.

[Placed in Library. See No. LT-1701/97]

Statement regarding Legislation by the Port Laws (Amendment) Ordinance, 1997.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (PROF. UMMAREDDY VENKATESWARLU) : On behalf of Shri T.G. Venkatraman, I beg to lay-on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Port Laws (Amendment) Ordinance, 1997.

[Placed in Library. See No. LT-1702/97]